

(c) the steps taken by Government in the matter?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) and (b). The Code of Discipline is not yet applicable to Railways and Defence Undertakings. But other public sector undertakings working as companies and corporations are covered by it. In the P & T, the Code is applicable to workshops and store depots to which the Industrial Disputes Act applies. In the case of Defence, there has been some progress in introducing the Code in the public sector undertakings under its control. In the case of Railways, there is disagreement over the modifications proposed by the Railway Ministry in the Code of Discipline as adopted by the Indian Labour Conference.

(c) The matter has been taken up with the Ministries concerned.

#### **Grievances of Muslims**

\*580. **Shri P. R. Chakraverti:**  
**Shri H. C. Linga Reddy:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Government has been drawn to the statement of Dr. A. I. Faridi, President, U.P. Majlis-e-Mushawarat on the 23rd September, in Lucknow regarding the enquiry into Muslims' grievances;

(b) whether it is a fact that scores of memoranda had been submitted to the Central Government on the subject;

(c) if so, the steps taken to remedy the grievances of the largest minority community in the country; and

(d) whether the Central Government deputed a Muslim Minister to inquire into the grievances of Muslims in Malabar, in U.P. and other places?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya**

**Charan Shukla):** (a) The Government have seen the statement of Dr. Faridi.

(b) Some representations regarding the grievances of Muslims have been received.

(c) and (d). In all cases the particular representations received are forwarded for appropriate consideration to the concerned Union Ministries, State Government or other authorities. At the Prime Minister's request the present Union Minister for Education held discussion with the Governments of Uttar Pradesh and Bihar and the Executive Councillors of Delhi on matters like status of Urdu language and Aligarh University affairs. He also visited Kerala some time back and some representatives of Muslim of State placed before him a memorandum containing some grievances of the community.

#### **American Investment in Fertilizers**

\*581. **Shri P. C. Berooah:**  
**Shri Bhagwat Jha Azad:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri M. L. Dwivedi:**  
**Shri D. C. Sharma:**  
**Shri D. D. Puri:**  
**Shri Daji:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government's attention has been drawn to the report in the "Hindustan Times" of the 28th September, 1966 captioned "U.S. firms hesitant to invest before polls" stating that uncertainty about political developments in India had caused a perceptible showdown in American private investment, particularly in the key area of fertilizers; and

(b) if so, how far Government's information and assessment of the foreign investment climate agree with their reports?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes, sir.

(b) Proposals for foreign investment in the field of fertilizers are being received. Government have no information that foreign investment has slowed down because of any political developments.

**U.S. Collaboration for Madras Fertilizer Project**

\*582. Shri D. C. Sharma:  
Shri P. C. Borooah:  
Shri Bhagwat Jha Azad:  
Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri M. L. Dwivedi:  
Shri Indrajit Gupta:  
Shri Maheswar Naik:  
Shrimati Maimoona Sultan:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the American International Oil Company, which had entered into a Collaboration agreement with the Government of India for the proposed Madras Fertilizer Project has asked for more time to finalise loan arrangements;

(b) whether it is a fact that the terms of the agreement explicitly provided that the agreement would be deemed void unless arrangements for the dollar loan were finalised by the 15th September, 1966; and

(c) if so, the circumstances under which the time limit has been extended?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). The date for executing the loan agreement has been extended by mutual consent upto 20th December, 1966.

(c) The time limit had to be extended because the terms and conditions of the loan could not be finalised earlier.

**दवाइयों का आयात**

\*583. श्री विश्वाम प्रसाद : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1965-66 में विदेशों से कितने मूल्य की दवाइयों का आयात किया गया और औषध उद्योग में विदेशी सहयोग-कर्ताओं को रायल्टी देने के रूप में कितनी विदेशी मुद्रा खर्च हुई;

(ख) क्या देशी दवाइयां आयातित दवाइयों के स्थान पर प्रयोग में लाने के लिये ठीक समझी जा सकती हैं; और

(ग) यदि हां, तो क्या सरकार का विचार दवाइयों का आयात बन्द करने का है ?

पेट्रोलियम और रसायन मंत्री (श्री अलगेसन) : (क) वर्ष 1965-66 में आयातित दवाइयों का मूल्य 860 लाख रुपये था। 1965-66 में औषध उद्योग में विदेशी सहयोग-कर्ताओं को रायल्टी के रूप में दी गई विदेशी मुद्रा की मात्रा उपलब्ध नहीं है।

(ख) देश में तैयार की गई दवाइयों के गुण अधिनियमित रूप से नियंत्रित हैं और अन्य देशों में उत्पादित दवाइयों से तुलना की जा सकती है। दवाइयों और उन दवाइयों को तैयार करने के लिए आयातित कच्चा माल मुख्यतया वह है जो अपने देश में पर्याप्त मात्रा में उत्पादित नहीं होता है, अतः उनके स्थानापन्न का तब तक प्रश्न नहीं उठता जब तक वे अपने देश में तैयार नहीं किये जाते।

(ग) भेज और दवाइयों की आयातित नीति का लगातार पुनरीक्षण किया जाता है और जब कभी कोई दवाई पर्याप्त मात्रा में अपने देश में तैयार होने लगती है, उसका आयात प्रतिबन्धित/बन्द किया जाता है।